

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.4012/2016

Tuesday, this the 10<sup>th</sup> day of October 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Jai Narain-II  
Inspector in Delhi Police  
PIS No.16900113  
Aged about 51 years  
s/o Sh. Fateh Singh  
r/o 91-B, Joti Apartment  
Sector 14, Extension  
Rohini, New Delhi – 85

(Mr. Anil Singal, Advocate)

..Applicant

Versus

1. Govt. of NCT of Delhi  
Through Commissioner of Police  
PHQ, IP Estate, New Delhi
2. Joint C P (Traffic)  
PHQ, IP Estate, New Delhi

..Respondents

(Ms. Shruti Munjal, Advocate for Mr. Ankur Chhibber, Advocate)

**O R D E R (ORAL)**

Mr. Anil Singal, learned counsel for applicant submits that during the pendency of this O.A., the appellate authority has decided applicant's appeal and remitted the matter to the disciplinary authority, who, in turn, has also passed a fresh order dated 06.12.2016, a copy of which is available at Annexure R-1 annexed to the reply filed on behalf of respondents. In view of this development, Mr. Anil Singal seeks leave of this Tribunal to withdraw the O.A. with liberty to file appeal before the appellate authority against the fresh order dated 06.12.2016 passed by the disciplinary authority. Prayer is allowed.

2. In view of this, O.A. is disposed of as withdrawn with liberty to the applicant to file appeal before the appellate authority within thirty days from the date of receipt of a copy of this order. The appellate authority is directed to decide the appeal on merits within three months thereafter.

**( K.N. Shrivastava )**  
**Member (A)**

**October 10, 2017**  
/sunil/